FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RICHI RICH AGRO FOODS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Richi Rich Agro Foods Pvt. Ltd.
2.	Date of incorporation of corporate debtor	25/05/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15494HR2009PTC039133
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Tolanwani, Tehsil Barara, Distt. Ambala, Barara, Haryana, 133205
6.	Insolvency commencement date in respect of corporate debtor	01.08.2023 (However, the order was uploaded on Hon'ble NCLT website on 03.08.2023)
7.	Estimated date of closure of insolvency resolution process	28.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sumat Kumar Gupta IBBI Registration No.: IBBI/IPA001/IP-P00167/2017-18/10336
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office: 2581/3B/1, Ghora Factory Road, Near Zoom Hotel Building, Industrial Area-A, Ludhiana-141001 Email:sumatguptaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 2581/3B/1, Ghora Factory Road, Near Zoom Hotel Building, Industrial Area-A, Ludhiana-141001 Email:cirp.richirich@gmail.com
11.	Last date for submission of claims	15-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink** https://ibbi.gov.in/home/downloads **Physical Address:** Manmohan House, 2nd Floor, 2581/3B/1, Ghora Factory Road, Industrial Area-A, Ludhiana-141001

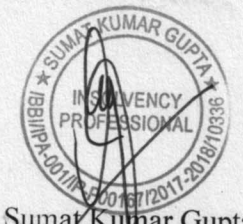
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Richi Rich Agro Foods Pvt. Ltd.** on 01.08.2023.

The creditors of **Richi Rich Agro Foods Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before 15.08.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.



Date : 04.08.2023
Place : Ludhiana

Sumat Kumar Gupta
Interim Resolution Professional
IBBI/IPA001/IP-P00167/2017-18/10336
Email:cirp.richirich@gmail.com
Contact: 9814861455, AFA Valid till 30.08.2023

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RICHI RICH AGRO FOODS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Richi Rich Agro Foods Pvt. Ltd.
2.	Date of incorporation of corporate debtor	25/05/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15494HR2009PTC039133
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Tolanwani, Tehsil Barara, Distt. Ambala, Barara, Haryana, 133205
6.	Insolvency commencement date in respect of corporate debtor	01.08.2023 (However, the order was uploaded on Hon'ble NCLT website on 03.08.2023)
7.	Estimated date of closure of insolvency resolution process	28.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sumat Kumar Gupta IBBI Registration No.: IBBI/IPA001/IP-P00167/2017-18/10336
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office: 2581/3B/1, Ghora Factory Road, Near Zoom Hotel Building, Industrial Area-A, Ludhiana-141001 Email:sumatguptaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 2581/3B/1, Ghora Factory Road, Near Zoom Hotel Building, Industrial Area-A, Ludhiana-141001 Email:cirp.richirich@gmail.com
11.	Last date for submission of claims	15-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink** https://ibbi.gov.in/home/downloads **Physical Address:** Manmohan House, 2nd Floor, 2581/3B/1, Ghora Factory Road, Industrial Area-A, Ludhiana-141001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Richi Rich Agro Foods Pvt. Ltd.** on 01.08.2023.

The creditors of **Richi Rich Agro Foods Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before 15.08.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04.08.2023
Place : Ludhiana

Sumat Kumar Gupta
Interim Resolution Professional
IBBI/IPA001/IP-P00167/2017-18/10336
Email:cirp.richirich@gmail.com
Contact: 9814861455, AFA Valid till 30.08.2023

फॉर्म ए

सार्वजनिक सूचना

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत)
(कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

रिची रिच एग्रो फूड्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

क्र.सं.	विवरण	ब्यौरा
1.	कॉर्पोरेट देनदार का नाम	रिची रिच एग्रो फूड्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट के निगमन की तिथि	25.05.2009
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U15494HR2009PTC039133
5.	कॉर्पोरेट देनदारी के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	ग्राम तोलरवानी, तहसील बराड़ा, जिला– अम्बाला, बराड़ा, हरियाणा, 133205
6.	कॉरपोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	01.08.2023 (हालाँकि, आदेश 03.08.2023 को माननीय एनसीएलटी वेबसाइट पर अपलोड किया गया था)
7.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	28.01.2024
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नामः सुमत कुमार गुप्ता., आईबीबीआई पंजीकरण संख्या :IBBI/IPA001/IP-P00167/2017-18/10336
9.	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई–मेल	कार्यालयः 2581/3बी/1, घोड़ा फैक्ट्री रोड, जूम होटल बिल्डिंग के पास, औद्योगिक क्षेत्र ए, लुधियाना–141001 ईमेल:sumatguptaca@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	कार्यालयः 2581/3बी/1, घोड़ा फैक्ट्री रोड, जूम होटल बिल्डिंग के पास, औद्योगिक क्षेत्र ए, लुधियाना–141001 ईमेल :cirp.richirich@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	15–08–2023
12.	अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप–धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो,	लागू नहीं
13.	.ऋणशोधन अक्षमता पेशेवरों के नाम जिन्हें एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए चिह्नित किया गया है।(प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	वेबलिंक https://ibbi.gov.in/home/downloads भौतिक पता: मनमोहन हाउस, दूसरी मंजिल, 2581/3बी/1, घोड़ा फैक्ट्री रोड, औद्योगिक क्षेत्र–ए,लुधियाना–141001

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून ट्रिब्यूनल ने 01.08.2023 को रिची रिच एग्रो फूड्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।

रिची रिच एग्रो फूड्स प्राइवेट लिमिटेड के लेनदारों को 15–08–2023 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय ऋणदाता, फॉर्म सीए में वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के खिलाफ सूचीबद्ध तीन दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा। (लागू नहीं)

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

सुमत कुमार गुप्ता
अंतरिम समाधान पेशेवर
IBBI/IPA001/IP-P00167/2017-18/10336
ईमेलः cirp.richirich@gmail.com
संपर्क नं.: 9814861455, एएफए 30.08.2023 तक वैध

दिनाकः 04.08.2023
स्थान : लुधियाना